

ITEM NO.5+21 Court 5 (Video Conferencing)

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONTEMPT PETITION(C) NOS. 598-599/2020

IN

CIVIL APPEAL NOS. 11017-11018/2018

ANAND MISHRA

Petitioner(s)

VERSUS

I K SRIVASTAVA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.93718/2020-EXEMPTION FROM FILING O.T. and
IA No.93720/2020-EXEMPTION FROM FILING AFFIDAVIT

CONMT.PET.(C) No. 625-626/2019 in C.A. No. 11017- 11018/2018

CONMT.PET.(C) No. 642-643/2019 in C.A. No. 11017-11018/2018
(FOR ADMISSION)

CONMT.PET.(C) No. 671-672/2019 in C.A. No. 11017-11018/2018

IA No. 88380/2019 - EXEMPTION FROM FILING O.T.

IA No. 148727/2019 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 491/2020 (X)

IA No. 49459/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 93554/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 50896/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 72118/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 93558/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 50901/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 50897/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 75316/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 93556/2020 - EXEMPTION FROM FILING O.T.

IA No. 50903/2020 - EXEMPTION FROM FILING O.T.

IA No. 49460/2020 - EXEMPTION FROM FILING O.T.

IA No. 76074/2020 - EXEMPTION FROM PAYING COURT FEE

IA No. 93552/2020 - INTERVENTION/IMPLEADMENT

IA No. 50899/2020 - INTERVENTION/IMPLEADMENT

IA No. 72117/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 76073/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 75315/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

CONMT.PET.(C) No. 395-396/2020 in C.A. No. 11017-11018/2018

IA No. 48372/2020 - EXEMPTION FROM FILING O.T.)

CONMT.PET.(C) No. 408-409/2020 in C.A. No. 11017-11018/2018

IA No. 50305/2020 - EXEMPTION FROM FILING O.T.)

Date : 16-10-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Rohit Anil Rathi, AOR

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Mohd. Nizam Pasha, Adv.
Ms. Ranjeeta Rohatgi, AOR
Ms. Samten Doma, Adv.

Mr. Gaurav Mehrotra, Adv.
Mr. Talha Abdul Rahman, AOR
Mr. Akbar Ahmad, Adv.
Mr. Utsav Misra, Adv.
Mr. Abhineet Jaiswal, Adv.
Mr. Mohd. Shaz Khan, Adv.
Mr. Udit Atul Konkanthakar, Adv.

For Respondent(s) Mr. Rajeev Kumar Dubey, Adv.
Mr. Saurav Singh Chauhan, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

Mr. Vikas Singh, Sr. Adv.
Ms. Vanshaja Shukla, AOR
Mr. Mritunjay Singh, Adv.
Ms. Anuja Pethia, Adv.

Ms. Sakshi Kakkar, AOR

Mrs. Pragya Baghel, AOR

Mr. Shivam Ojha, Adv.
Mr. Mayank Sapre, Adv.
Mr. Md. Atif, Adv.
Mr. Rohit Anil Rathi, AOR

UPON hearing the counsel the Court made the following
O R D E R

The respondents are permitted to file detailed reply on merits in reference to the Writ Petition (C)No.491/2020.

In addition, it will be open to the respondents to file response in other proceedings,

if already not done. That be done within four weeks from today.

Until further orders, it is made clear that during the pendency of Writ Petition (C) No.491/2020 in this Court, all other proceedings concerning the same subject matter pending in the High Court may not be precipitated with.

List the matters after four weeks.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER